

12.50 hrs.

PAPERS LAID ON THE TABLE

Detailed Demands for Grants of Ministry of Commerce, for 1991-92 :—

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM : Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1991-92.

[Placed in Library. See No. LT-234/91]

REVIEWS ON THE WORKING OF AND ANNUAL REPORT OF HANDICRAFTS AND HANDLOOMS EXPORTS CORPORATION OF INDIA LTD. FOR 1989-90 AND NATIONAL HANDLOOM DEVELOPMENT LTD. LUCKNOW FOR 1991-92 ETC.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) : Sir, I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English Versions) under sub-section (1) of Section 619A of the Companies Act, 1956 :—

- (a) (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-235/91]

- (b) (i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1990-91.

(ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English Version) showing reasons for delay in laying the papers mentioned at (a) (1) above.

[Placed in Library. See No. LT-236/91]

- (3) (i) A copy of the Annual Report (Hindi and English Versions) of the Wool and Woollens Export Promotion Council, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English Versions) by the Government on the working of the Wool and Woollen Export Promotion Council, for the year 1989-90.

- (4) A statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-237/91]

Notifications under Major Port Trust Act, 1963 and Merchant Shipping Act, 1958 etc.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH YTLER) : Sir, I beg to lay on the Table :—

- (1) A copy each of the following Notifications (Hindi and English Versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :—

(i) G.S.R. 167(E) published in the Gazette of India dated the 20th March, 1991 approving the Madras Port Trust (Recruitment of Heads of Departments) Regulations, 1991.

(ii) G.S.R. 187(E) published in the Gazette of India dated the 27th March, 1991 approving the Calcutta Pilot Service (other than Haldia Dock Complex) (Training Grading and Seniority) Regulations and Calcutta Port Trust Employees (other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Regulations, 1991.

(iii) G.S.R. 216(E) published in Gazette of India dated the 15th April, 1991 approving the Madras Port Trust Employees (Acceptance of Employment after Retirement) Regulation, 1991.

(iv) G.S.R. 244(E) published in Gazette of India dated the 29th April, 1991 approving the Visakhapatnam Port Trust (Recruitment of Heads of Department) Regulations, 1991.

(v) G.S.R. 280(E) published in Gazette of India dated the 23rd May, 1991 approving the Bombay Port Trust Employees (Recruitments, Seniority and Promotion) Amendments Regulations, 1991.

(vi) G.S.R. 309(E) published in Gazette of India dated the 13th May, 1991 approving the amendments to the Visakhapatnam Port Trust (Welfare Fund), Regulations, 1991.

[Placed in Library. See No. LT-238/91]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :—

(i) The Merchant Shipping (Examination of Engine Drivers of Sea-Going Ships) Amendment Rules, 1991 published in Notification No. G.S.R. 70 in Gazette of India dated the 2nd February, 1991.

(ii) G.S.R. 131 published in Gazette of India dated the 2nd March, 1991 making certain amendments to the Notification No.

G.S.R. 865 dated the 7th October, 1991.

(iii) The Merchant Shipping (Cargo Ship Construction and Survey) Rules, 1991 published in Notification No. G.S.R. 377 in Gazette of India dated the 22nd June, 1991.

[Placed in Library. See No. LT-239/91]

- (3) A copy of the Notification No. S.O. 301(E) (Hindi and English versions) published in Gazette of India dated the 29th April, 1991 making certain amendments to the Notification No. 443(E) dated the 12th June, 1989, issued under sub-section (4) of section 213 of the Motor Vehicles Act, 1988.

[Placed in Library. See No. LT-240/91]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1989-90.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) A statement (Hindi and English versions) shown reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-241/91]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Port Management, Madras, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the National Institute of Port Management, Madras, for the year 1989-90.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT-242/91]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1989-90 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1989-90.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1989-90 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1989-90.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library. See No. LT-243/91]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1989-90.

(ii) A copy of the Review (Hindi and English version) by the

Government on the working of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1989-90.

- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library. See No. LT-244/91]

Explanatory statement giving reasons for immediate Legislation by the Consumer Protection (Amendment) ordinance, 1991

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMAL-UDDIN AHMED) : Sir, I beg to lay on the Table an explanatory statement. (Hindi and English versions) giving reasons for immediate legislation by the Consumer Protection (Amendment) Ordinance, 1991.

[Placed in Library. See No. LT-245/91]

Notifications under Representation of People Act, 1950 and Representation of People Act, 1951

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, on behalf of Shri Rangarajan Kumaramangalam.

I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Representation of People Act, 1950 :—

(i) The Delimitation of Council Constituencies (Bihar) Amendment Order, 1991 published in Notification No. S.O. 277(E) in Gazette of India dated the 23rd April, 1991.

(ii) The Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1991 published in Notification No. S.O. 332(E) in Gazette of India dated the 15th May, 1991.